

CHAPTER XX

Subordinate Legislation

169. Laying of regulation, rule, etc. on the Table.— (1) Where a regulation, rule, sub-rule, bye-law, etc. framed in pursuance of the Constitution or of the legislative functions delegated by Legislature to a subordinate authority is laid before the House, the period specified in the Constitution or the relevant Act for which it is required to be laid shall be completed before the House is adjourned sine die and later prorogued, unless otherwise provided in the Constitution or the relevant Act.

(2) Where the specified period is not so completed, the regulation, rule, sub-rule, bye-law, etc. shall be re-laid in the succeeding session or sessions until the said period is completed in one session.

170. Allotment of time for discussion of amendment.— The Speaker shall, in consultation with the Leader of the House, fix a day or days or part of a day as he may think fit for the consideration and passing of an amendment to such regulation, rule, sub-rule, bye-law, etc. of which notice may be given by a member:

Provided that notice of the amendment shall be in such form as the Speaker may consider appropriate and shall comply with these rules.

171. Transmission of amendment.— After an amendment is passed by the House, it shall be forwarded by the Secretary to the Minister concerned.

172. Regulation, rule, etc. as amended to be laid on the Table.— If a regulation, rule, sub-rule, bye-law, etc. is modified in accordance with the amendment passed by the House, the amended regulation, rule, sub-rule, buy-law, etc. shall be laid on the Table.